

LOK SABHA DEBATES

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LOK SABHA

*Wednesday, November 19, 1986/Kartika
28, 1908 (SAKA)*

*The Lok Sabha met at Eleven of the
Clock.*

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

[*English*]

Legislation for Confiscation of Ill-Gotten Wealth

*225. SHRI SANAT KUMAR
MANDAL :

SHRI S. M. GURADDI :

Will the PRIME MINISTER be pleased
to state :

(a) whether Government propose to
assume powers to confiscate ill-gotten
wealth from even third parties or benami
holders ;

(b) if so, whether Government propose
to amend the Prevention of Corruption
Act, 1947 ; and

(c) if so, the details thereof and when
the proposed legislation is likely to be
introduced ?

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL
PUBLIC GRIEVANCES AND PEN-
SIONS AND MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI P. CHIDAMBARAM) : (a) to (c).

The Criminal Law Amendment Ordinance, 1944 contains provisions for attachment of property procured through ill-gotten means as also for attachment of property of malafide transferees. Thus the necessary powers are already available. However, the question of introducing a comprehensive Prevention of Corruption Bill to make the provisions of the existing anti-corruption laws more effective is under consideration.

SHRI SANAT KUMAR MANDAL :
I would like to know from the hon.
Minister how do the Government propose
to tackle the stupendous problem of black-
money amassed by the unscrupulous
people at the cost of the exchequer and
public at large.

SHRI P. CHIDAMBARAM : This
Ministry is concerned only with anti-
corruption measures against Government
servants and with the administration of
the prevention of Corruption Act. I think
hon. Member's questions should really be
directed to the Finance Ministry.

SHRI SANAT KUMAR MANDAL :
Has any estimate been made about the ex-
tent of such ill-gotten and benami hold-
ings ?

SHRI P. CHIDAMBARAM : This
question again should be addressed to the
Finance Ministry

DR. G. VIJAYA RAMA RAO : In
spite of Criminal Law Amendment Ordi-
nance and the corruption Prevention Bill,
there has been massive corruption in the
country for the last 38 Years making a
few people multi-millionaires and majo-
rity of the people Poor. In view of this,
I would like to know from the hon.
Minister whether the Government will

come forward with imposing a ceiling limit in order to get economic equality among the people.

SHRI P. CHIDAMBARAM : Imposition of a ceiling is not within the purview of my Ministry. It is again a question which should be addressed to the Finance Ministry.

Offer of Surrender by Tripura National Volunteers

*226. **SHRI C. MADHAV REDDI :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Tripura National Volunteers, an outlawed guerilla organisation, had recently indicated that they would surrender to Government ; and

(b) whether Government have decided to use the good offices of the Mizo National Front leaders to persuade the TNV men to surrender their arms ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) No, Sir.

(b) No, Sir.

SHRI C. MADHAV REDDI : It is reported that the Chief Minister of Tripura has announced a general amnesty and ordered that anybody coming out and surrendering arms would be forgiven and allowed to lead a normal life. In view of this and also in view of the fact that these rebels are known to be getting their help from Mizo nationals and Mr. Laldenga who is the Chief Minister of Mizoram, whether the Government of India will use the good offices of the Chief Minister to see that these rebels are to surrender their arms.

S. BUTA SINGH : Sir, this has not come to our knowledge that the Chief Minister of Tripura has granted some kind of amnesty to the TNV people. Also, in the Agreement that was arrived at with the MNF, they gave a commitment that they will not extend any kind of help to TNV people and they have adhered to this

agreement. After the agreement was signed, there has not been any evidence to the effect that they have helped the TNV.

SHRI C. MADHAV REDDI : During recent times, there has been spurt in the terrorist activities of these rebels. Only last week about 17 persons have been butchered within 3 days. In view of the fact that there is a lot of scare spread in the villages particularly in isolated villages and the non-tribals are feeling unsafe to live in those villages, may I know whether the Government has taken up this matter with the Bangladesh Government because they are crossing the border and taking shelter in the hilly areas, collecting arms and ammunition there and coming to Tripura and committing murders and going back. In view of this fact, whether the complicity of the Bangladesh Government had been brought to the notice of the President of Bangladesh when he had visited this country. May I also know whether the Tripura Chief Minister had been asking for more force and what is the total strength of the armed forces already sent to Tripura ; how many more battalions had been asked by the Chief Minister and what is the attitude of the Government of India in this regard.

S. BUTA SINGH : The question of TNV getting help from across the border, specially in Bangladesh, has been brought to the notice of the Bangladesh authorities. When the President of Bangladesh was in India, I had the opportunity of calling on him and discussing with him the influx of Chakmas into Tripura and other parts also. While discussing the question, I did bring it to his notice the help being given to TNV people in Bangladesh. As a matter of fact, the TNV has its major headquarters of operation in the hill-side of the border towards Bangladesh. I brought this to the notice of the President of Bangladesh. Also, through our diplomatic channels, we have been in touch with the Government of Bangladesh. The recent increase in the incidents in the activities of these TNV people has been mentioned to the Chief Minister. I sent him special message.